

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 10-04-2024 AT
10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

IN THE MATTER OF : Vijaya Raja Agro Hi Tech Pvt Ltd
& 5 others

PETITION NUMBER : TCP/54/2016

APPLICATION NUMBER : a) IA(CA)/68/2024
b) MA(CA)/75/CHE/2021

PRITHVI RAS J.S

COUNSEL FOR
RESPONDENTS



PRANAV V. SHANKAR
POORTHY BALAKRISHNAN

COUNSEL FOR
PETITIONERS



S. B. HEMANANDAN. RESPONDENT



1.a. IA(CA)/68/2024 IN TCP/54/2016

1.b. MA(CA)/75/CHE/2021 IN TCP/54/2016

ORDER

Ld. Counsel Mr. Pranav Shankar for the Petitioner. Ld. Counsel Mr. Prithvi Raj for the Respondents.

Case heard.

Counsel for the Respondent has filed a memo dated 03.04.2024 explaining the action taken by him.

In respect of prayer in IA(CA)/68/2024, the Counsel for the Respondent stated that the Applicant has not subscribed the rights issue and therefore the shareholding ratio is not in the ratio of 45:55. Counsel for the Respondent has been directed to consider maintaining the ratio and make provision for adjustment of amounts towards the rights issue which has not been subscribed to by the Applicant.

Counsel for the Respondent agreed to this proposal.

Both the Counsels are directed to file a memo regarding the above.

List the applications and petition for **physical hearing on 06.06.2024 at the request of the parties.**

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk